

अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :

(i) 1989-90 के वर्ष के लिये हिन्दुस्तान आर्गेनिक केमिकल्स लिमिटेड, रासायनी (महाराष्ट्र) का 29वां वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखा-परीक्षकों के प्रतिवेदन और उस पर भारत के नियंत्रक महालेखापरीक्षक की टिप्पणियों सहित ।

(ii) कम्पनी के कार्यकरण की सरकार द्वारा समीक्षा । [पुस्तकालय में रखी गई । (क) और (ख) के लिये देखिये सं० एल० टी० 1833/91]

MOTION FOR ELECTION TO THE GOVERNING COUNCIL OF NORTH EASTERN INDIRA GANDHI REGIONAL INSTITUTE OF HEALTH AND MEDICAL SCIENCES, SHILLONG.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI SHAKEELUR REHMAN): Madam, I beg to move:

"That in pursuance of sub-rule (b) of rule (3) read with sub-rule (d) of rule 4 of the Rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Governing Council of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE TEA BOARD.

बाणिज्य मंत्रालय में उप मंत्री (श्री शांतिलाल पुरुषोत्तम पटेल) : उपसभापति महोदया, मैं प्रस्तुत करता हूँ कि :

"चाय नियम 1954 के नियम 4 के उप नियम (1) के खंड (ख) के साथ पठित चाय अधिनियम, 1953 (1953 का 29) की धारा 4 की उपधारा (3) के खण्ड (च) के अनुसरण में, यह सभा ऐसी रीति से, जैसे सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को चाय बोर्ड का सदस्य होने के लिये निर्वाचित करने की कार्यवाही करें।"

The question was put and the motion was adopted.

RE. RELEASE OF CAUVERY WATERS TO TAMIL NADU

SHRIMATI JAYANTHI NATA RAJAN: (Tamil Nadu): Madam, we have to raise an important issue regarding the supply of the Cauvery waters to Tamil Nadu _____ {Interruptions}...

SHRI V. NARAYANASAMY (Pondicherry): Madam, I raised the issue of supply of the Cauvery waters to Tamil Nadu... (Interruptions)... Madam, I already raised the issue during Question Hour... (Interruptions)...

THE DEPUTY CHAIRMAN: No, please... (Interruptions)... Please go back to your seats... (Interruptions)... You can raise the issue from your seats... (Interruptions)... Please go back to your seats... (Interruptions)... Please go back to your seats and make your mentions ... (Interruptions)... Please go back to your seats and raise your issues; I can hear you... (Interruptions)... Please go back; otherwise, I won't listen... (Interruptions)... I won't listen to you... (Interruptions)... Please go back... (Interruptions)... Go back, back... (Interruptions)... I